



2024:KER:39201

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE T.R.RAVI

FRIDAY, THE 7TH DAY OF JUNE 2024 / 17TH JYAISHTA, 1946

WP(C) NO. 12760 OF 2024

PETITIONERS:

- 1 LIMJITH K J
AGED 31 YEARS, ADVOCATE,
HIGH COURT OF KERALA, S/O JIMMY K J, KATTIKAREN HOUSE,
BOAT JETTY ROAD, VADUTHALA PO, COCHIN, PIN - 682 023
- 2 SREEJITH M R
AGED 24 YEARS, S/O M G RAMESAN, MADATHILPARAMBIL, CHATHAMMA,
KUMBALAM, ERNAKULAM, PANANGAD, KERALA, PIN - 682 506
- 3 RAKESH N R
AGED 39 YEARS, S/O RAJKUMAR CHANDRAN, DEVABALA MANDIRAM,
THOOMBUMKONAM, PUTHUKULANGARA P.O, UZHAMALACKAL,
THIRUVANATHAPURAM, PUTHUKULANGARA, KERALA, PIN - 695 541

BY ADVS.
ACHUTH KYLAS
R.MAHESH MENON
SACHIN.P.K
VARGHESE XAVIER
SREEDEVI KYLASANATH
K.M.SATHYANATHA MENON(K/218/1989)

RESPONDENTS:

- 1 UNION OF INDIA
REPRESENTED BY JOINT SECRETARY, MINISTRY OF FISHERIES,
ANIMAL HUSBANDRY & DAIRYING DEPARTMENT OF ANIMAL'S HUSBANDRY
AND DAIRYING KRISHI BHAWAN, NEW DELHI, PIN - 110001
- 2 STATE OF KERALA
REPRESENTED BY ITS SECRETARY
ANIMAL HUSBANDRY DEPARTMENT, PIN - 695 001
- 3 JOINT SECRETARY
MINISTRY OF FISHERIES, ANIMAL HUSBANDRY & DAIRYING
DEPARTMENT OF ANIMAL'S HUSBANDRY AND
DAIRYING KRISHI BHAWAN, NEW DELHI, PIN - 110001

SRI. V. GIREESH KUMAR. CGC.
SRI. RAJEEV JYOTHISH GEORGE, GP.

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON
07.06.2024, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**T.R.RAVI.J**

WP(C) No.12760 of 2024

Dated this the 07th day of June, 2024**JUDGMENT**

The writ petition has been filed challenging Ext.P2 notification whereby the import, breeding and selling of certain breeds of dogs were sought to be restricted. The High Court of Karnataka and High Court of Delhi have already considered challenges to the notification and disposed of the writ petitions with certain directions. Pursuant to the judgments, on 02.05.2024 the respondent has issued a public notice (Ext.P5) in compliance of the directions issued by the other High Courts informing that Ext.P2 will not be enforced until further order and about the decision to invite written comments and objections with scientific reasoning regarding the D.O letter dated



12.03.2024 (Ext.P2). As per the notice, all registered organizations/stake holders can submit their comments. The petitioners submit that they have also submitted their comments on 04.06.2024 and a copy of same has been produced as Ext.P6. As per Ext.P5, the comments have to be submitted by 01.06.2024. As on date, no decisions have been taken pursuant to the receipt of such objections/comments.

In the above circumstances, this writ petition is disposed of directing the 3rd respondent to consider Ext.P6 along with other comments while taking a decision on DO letter No.V-11/1/2024-Anlm-Dadf dated 02.05.2024 in compliance with the directions issued by the High Court of Karnataka in its judgment dated 10.04.2024 in WP(C)No.8409 of 2024 and the order of the Hon'ble High Court of Delhi dated 16.04.2024 in



WP(C)No.4374 of 2024 and other connected cases. If the 3rd respondent is proposing to hear the registered organizations/stake holders on their comments, by a personal hearing, such facility shall be extended to the petitioners as well.

Sd/-

T.R.RAVI

JUDGE

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APPENDIX OF WP(C) 12760/2024

PETITIONER'S EXHIBITS

- Exhibit P-1 TRUE COPY OF THE ORDER DATED 06.12.2023 OF THE HIGH COURT OF DELHI IN W.P.(C) 15673 OF 2023
- Exhibit P-2 TRUE COPY OF THE NOTIFICATION DATED 12.03.2024 ISSUED BY THE 3RD RESPONDENT.
- Exhibit P-3 TRUE COPY OF THE INTERIM ORDER DATED 19.03.2024 OF THE HONOURABLE HIGH COURT OF KARNATAKA IN W. P. NO. 8409/2024
- Exhibit P-4 TRUE COPY OF THE ORDER DATED 21.03.2024 IN WPA NO. 8632/ 2024 ISSUED BY THE HON'BLE HIGH COURT AT CALCUTTA
- Exhibit P-5 THE TRUE COPY OF THE PUBLIC NOTICE DATED 02.05.2024 ISSUED BY THE 3RD RESPONDENT
- Exhibit P-6 THE TRUE COPY OF THE OBJECTION DATED 04.06.2024 SUBMITTED BY THE PETITIONERS BEFORE THE 3RD RESPONDENT
- Exhibit P-7 THE TRUE COPY OF THE POSTAL RECEIPT

RESPONDENT'S EXHIBITS : NIL

//TRUE COPY//

PA TO JUDGE